FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURYACHAKRA ENERGY AND INFRASTRUCTURE PRIVATE LIMITED **RELEVANT PARTICULARS**		
1.	Name of corporate debtor	Suryachakra Energy and Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	14-11-2005.
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, with Registrar of Companies, Hyderabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG2005PTC048037
5.	Address of the registered office and principal office (if any) of corporate debtor	Suryachakra House, Plot No.304-L-111, Road No.78, Jubilee Hills, Hyderabad, Telangana. PIN- 500033.
6.	Insolvency commencement date in respect of corporate debtor	Date of order : 16-07-2021. Date order made available: 23-07-2021.
7.	Estimated date of closure of insolvency resolution process	12.01.2022.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rachamallu Ramachandra Reddy IBBI/IPA-001/IP/P-01472/2018-2019/12270.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.508, Block A1, TVS Lakeview apartments ,Road No.10, Near Ramalayam, Panchavati colony, Manikonda, Hyderabad-500089 ,Telangana. Umarachamallu12081961@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.508, Block A1, TVS Lakeview apartments ,Road No.10, Near Ramalayam, Panchavati colony, Manikonda, Hyderabad-500089 ,Telangana. Umarachamallu12081961@gmail.com
11.	Last date for submission of claims	06-08-2021.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not applicable as per the information available with Interim Resolution Professional.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with Interim Resolution Professional.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

RAMACHANDRA REDDY * INSOLVENCY PROFESSIONAL * Regd.No: IBBI/IPA-001/IP/P-1472/2018-19/12270

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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Suryachakra Energy and Infrastructure private Limited on 16-07-2021.

The creditors of Suryachakra Energy and Infrastructure Private Ltd, Hyderabad are hereby called upon to submit their claims with proof on or before 06-08-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :Rachamallu Ramachandra Reddy
Date and Place: :Hyderabad , 24.7.2021.

R. RAMACHANDRA REDDY
Regd.No: IBBI/IPA-001/IP/P-1472/2018-19/12270
INSOLVENCY PROFESSIONAL